

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH-IV**

CP(IB) No. 4510/MB/C-IV/2018

Under section 9 of the Insolvency &
Bankruptcy Code, 2016

In the matter of

Arihant Packers,

A Hindu Undivided Family represented
by its Karta, Mr. Vijay Tatiya.

...Operational Creditor

Versus

Krushna Cotex Private Limited

[CIN: U17200MH2007PTC169431]

...Corporate Debtor

Order Delivered on: 06.12.2019

Coram:

Mr. Rajasekhar V.K. : Hon'ble Member (Judicial)
Mr. Ravikumar Duraisamy : Hon'ble Member (Technical)

Appearances:

For the Operational Creditor : Adv. Bhavika Deora.
For the Corporate Debtor : None Present

O R D E R

Per: Rajasekhar V.K., Member (Judicial)

1. In continuation of order dated 21.11.2019 passed by this Adjudicating Authority in the above matter, this Adjudicating

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Authority hereby appoints Mr. Harish Kant Kaushik, Registration No.: IBBI/IPA-001/IP-P01469/2018-2019/12340 having address at Flat No. 1904, Sapphire, Regency Towers, Kavesar, Ghodbundar Rd, Thane (W), Thane, Maharashtra, 400615 (email: harishkant2007@gmail.com Mob.: 9819799455) as the Interim Resolution Professional (IRP) in the matter. He is directed to take further steps in the matter immediately.

Sd/-

**RAVIKUMAR DURAISAMY
Member (Technical)**

06.12.2019

Sd/-

**RAJASEKHAR V.K.
Member (Judicial)**